

money and if so what is the proportion?

**Shri Shyam Dhar Misra:** Out of Rs. 35 crores agreed to Rs. 4.7 crores are being invested this year by the Reserve Bank. Earlier it had agreed to contribute 20 per cent of the total amount of the shortfall. This year and the last year unfortunately they could not do that.

**Shri P. Venkatasubbalah:** In view of the fact that the government people have taken up agricultural production programmes in the country and in view of the fact that the land mortgage banks are playing a very useful role in providing agricultural credit to the agriculturists, may I know whether they will take immediate steps to provide adequate finances as the state governments are giving the guarantee and also the co-operative structure is financing their share so that these L. M. Banks may give long-term credit?

**Shri Shyam Dhar Misra:** I gave the figure as Rs. 35.65 crores. Even so this year our tentative requirement is Rs. 57 crores; therefore, there is shortfall of about 22 crores. We have been able to persuade the state governments informally and they may give another Rs. 10-11 crores. There is still a short-fall of Rs. 11 crores and we are trying to have a meeting of the Planning Commission and try to persuade institutional agencies like the Reserve Bank, LIC, State Bank, etc.

**Shrimati Ramdulari Sinha:** Is it a fact that for want of adequate supply of long-term credit Bihar is not showing considerable improvement in the field of agricultural production?

**Shri Shyam Dhar Misra:** It is one of the reasons only. There are many reasons why Bihar is lagging behind.

**श्री क० ना० तिवारी :** लैंड मॉर्टगेज बैंक इसलिए बनाया गया था कि किसानों पर जो कर्ज है, वह उसको उतार सके और किसानों को कम सूद पर पैसा दे सके। मैं यह जानना चाहता हूँ कि किसानों पर अभी तक कितना

कर्ज है और लैंड मॉर्टगेज बैंक ने उन को कितनी राहत दी है।

**श्री श्यामधर मिश्र :** अगर माननीय सदस्य लॉग टर्म लोन की बात कह रहे हैं, तो थर्ड प्लान के लास्ट यीअर में किसानों पर 150 करोड़ रुपये का प्राउटस्टैंडिंग रहा है और हम सोच रहे हैं कि करीब करीब 300 करोड़ रुपये का प्राउटस्टैंडिंग चौथी पंच-वर्षीय योजना के अन्त तक हो जाये।

**Shri Ranga:** Are any steps being taken to give a moratorium for one or two years in all these drought affected areas where repayments have to be made by local peasants to the primary land mortgage banks and by the primaries to the central LMBs?

**Shri Shyam Dhar Misra:** There is no scheme as such; neither are we thinking about it; it is only in terms of short-term to be converted into medium-term loans we are thinking of this scheme.

**Shri Ranga:** Are they going to consider it?

**Mr. Speaker:** Only to the extent of converting short-term into medium.

#### Establishment of Woollen Textile Mills in Ethiopia

1578. **Shri Indrajit Gupta:**  
**Shri S. M. Banerjee:**

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 644 on the 18th March, 1966 and state;

(a) whether the Company Law Board has since examined the application of the Anglo-India Jute Mills Co. Ltd. for approval of investment of Rs. 5.25 lakhs in Ethiopia;

(b) if so, whether approval has been sanctioned;

(c) whether any representation from the Company's shareholders was made against such approval being given; and

(d) whether Government have thoroughly examined the present financial condition of the company and found it satisfactory

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):** (a) to (d). The application of the Anglo-India Jute Mills Company Ltd. for making an investment in the shares of National Textiles Share Company, Ethiopia, is still under examination from the standpoint of both the guiding principles formulated by the Board that are to be applied to particular cases of intercorporate investment as also certain points made by a share-holder of the investing company particularly on the investments made by the investing company in the past and the financial position of the company.

**Shri S. M. Banerjee:** I want to know whether this is a British company and what was the specific objection raised by the share-holder.

**Shri C. R. Pattabhi Raman:** I think the investment was 2,70,000 Ethiopian shillings, with 2,700 equity shares of 100 shillings each, of the National Textiles Share Company of Ethiopia in December last.

**Shri S. M. Banerjee:** The question was whether it is a British company.

**Shri C. R. Pattabhi Raman:** I think if I may anticipate my learned Member's question, the arrangement is between Duncan Brothers, Ltd., and the Ethiopian company. That is the link.

**Shri S. M. Banerjee:** I want to know whether the Government is aware that these jute mill owners who are unable to pay bonus to the workers because of the paucity of funds, are spending lakhs and lakhs of rupees in those under-developed countries like Ethiopia for exploiting the labour force there and with a profit motive and, if so, why the Government is permitting them, if they want to establish certain industries there, and why there is no arrangement on a Government-to-Government basis?

**Shri C. R. Pattabhi Raman:** That is why I said we are examining it. As a result of a letter written by a share-holder, we are still enquiring. There is no financial risk so far as this is concerned.

**Shri Hari Vishnu Kamath:** The question relates, according to the caption, to woollen textile mills in Ethiopia. Does the Government consider that the environment and atmosphere in Ethiopia of Emperor Haile Selassie is congenial for wool-gathering, and, if so, what are the reasons therefor?

**Shri C. R. Pattabhi Raman:** The wool-gathering referred to is by the company concerned. *(Interruption)* We are really concerned with regard to the legality and other requirements of the company law. That is what we are really concerned with.

**Shri Hari Vishnu Kamath:** You are aiding and abetting the wool-gathering by them.

**Mr. Speaker:** Order, order. Next question.

#### Ban on Polygamy among Muslims

\*1580. **Shri D. C. Sharma:** Will the Minister of Law be pleased to state:

(a) whether there has been any demand recently for a ban on polygamy among Muslims and to enact a law for the purpose;

(b) whether the same has been considered; and

(c) if so, with what results?

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):** (a) Yes, Sir; from certain newspaper reports it appeared that there was a demand by a few Muslims in Bombay for a ban on polygamy among Muslims and for the enactment of a law for the purpose.

(b) No, Sir.

(c) Does not arise.